

**Inter-Zonal Wheat and Wheat Products
(Movement Control) Order, 1969**

12.28 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a copy of the Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1969, published in Notification No. G. S. R. 997 in Gazette of India dated the 16th April, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1037/69].

**Annual Report of the Indian Telephone
Industries Ltd., Bangalore, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1038/69].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Forty-ninth Report

SHRI KHADILKAR (Khed) : I present the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions.

**PERSONAL EXPLANATION BY
MEMBER**

श्री कंबरलाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैंने 22 अप्रैल, 1969 को इस सदन में जो वक्तव्य दिया था, उसके बारे में निम्न व्यक्तिगत स्पष्टीकरण देना चाहता हूँ।

यह कहा जाता है कि मैंने दिनांक 22 अप्रैल, 1969 को श्री एस० एम० बनर्जी द्वारा रखे गये ध्यानाकर्षण प्रस्ताव के समय बोलते हुए कहा था कि 'उन्होंने सैकड़ों महिलाओं को इज्जत लूटी है।'

इन शब्दों से इस सदन के कुछ सदस्यों को यह गलत फहमी हुई है कि ये शब्द मैंने उनके बारे में कहे। मेरा मतलब इस सदन के किसी भी सदस्य से नहीं था। मेरा मतलब तो समाज विरोधी तत्वों से था। जब मैंने सदन की कार्यवाही को देखा, तो उसी समय उसे ठीक करने के लिये सम्बंधित विभाग को लिख दिया था।

SHRI S. M. BANERJEE (Kanpur) : I forgot it long ago.

12.29 hrs.

BUSINESS ADVISORY COMMITTEE

Thirty-Sixth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

"That this House to agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 7th May, 1969."

SHRI SURENDRANATH DWIVEDY (Kendrapara) : About this report, I have nothing to say. I am told that in the meeting of the Business Advisory Committee you discussed about the tentative

programme for the next week. I do not know whether any time is provided for discussing the report of the Committee on Defections. You may remember that this question was raised in the House and a promise was made that, after the Finance Bill was over, this would be taken up. I would like to know whether in the coming week, before we adjourn, this report is going to be taken up or not.

MR. SPEAKER : Every party was represented there in that meeting. and nobody raised this point which Mr. Dwivedy has just now raised. This was not raised at all. Every party was represented there. I am sure, the party members, when they go, will tell their parties what were discussed there. I have not objected to anybody raising this question on the report of the Committee on Defections. This was not raised at all by any Member in the Business Advisory Committee's meeting. *(Interruptions)*

SHRI BAL RAJ MADHOK (South Delhi) : At that time I raised it. This is very important report and it is for the Government to move that this should be discussed.

SHRI HEM BARUA (Mangaldai) : Yesterday another thing cropped up and then you set apart the next Saturday, 17th May for discussion of any emergency matter.

MR. SPEAKER : That was because Mr. Nath Pai brought to the notice of the Committee and to me earlier some important issues created with the President's election—succession—some anomaly in the Constitution. We need not go into all the details. They appear to be very important aspects which the Government itself is considering. If something regarding that emergency arises, we will meet on Saturday ; otherwise we are adjourning on Friday evening.

SHRI M. L. SONDHI : *rose.*

MR. SPEAKER : I am on my legs. There should be no mis-understanding about it. If something like that crops up we will meet. Otherwise we will adjourn on Friday. The programme has been fixed in

such a tight way that even on Friday some Bills may have to be taken over to the next session.

SHRI M. L. SONDHI (New Delhi) : What about discussion regarding Ladakh ? Is it because it is a far away part of India ? The Prime Minister must show awareness of the territorial integrity of the country. Ladakh is part of India ? They are preventing MPs going to Ladakh. The matter of Ladakh should find time.

SHRI SURENDRANATH DWIVEDY : You mentioned about the question not being raised to-day. We know that the Business Advisory Committee only provides time for different discussions that take place. About the programme it is for the Government to find out time and fix it. It was upto them to put to you whether it should be accommodated. I do not think this is a proper forum to raise this question.

SHRI RANGA (Srikakulam) : I do not want to disturb your schedule. You said you have fixed it so tightly that there is not much time. May I suggest to the Government through you that they might take a few minutes and make a statement about the famine conditions in Rajasthan in view of the fact that disturbing facts are coming. Only this morning there were two statements one by a Doctor and another by a Minister there that more than 16,000 people have died as a result of malnutrition. May I suggest that the Government make a statement which need not take more than five minutes ?

SHRI BAKAR ALI MIRZA (Secunderabad) : Time for Mr. Nath Pai's Bill has been extended from 2 hours to 4 hours. You have given an assurance in this House that time will be given for a discussion of Prime Minister's statement on Telengana. You and the House are committed to it unless you want to make it another Gentlemen's agreement. That is a different matter. Some time will have to be given because the condition in Hyderabad is very much disturbing. We are getting telegrams after telegrams. You must provide some time.

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore) : There is one matter which is not agitating but intriguing Members from West Bengal. That is the Government's intention and plan about Council abolition,

MR. SPEAKER : I thought I would not disturb you. This was discussed at length. What is the point of raising it ?

SHRI TRIDIB KUMAR CHAUDHURI : I only wanted to know the intentions of the Government and whether the Bill is ready.

MR. SPEAKER : You have raised it yesterday. They said they have not received communication from the West Bengal Government. They have assured on the floor of the House that after they receive the communication they will bring in legislation. They have assured it on the floor of the House. I think the Home Minister answered it. Yesterday it was pointedly asked by Mr. Banerjee and the Minister said, they have not yet received. After it is received they will take some time to draft the Bill and so many things are there. So, that is not a point to be raised now, at this stage...

SHRI TRIDIB KUMAR CHAUDHURI : I had a telephonic conversation with the Minister for Parliamentary Affairs.

MR. SPEAKER : We individuals may do our business over telephone. But Government has to do it in a more constitutional way.

SHRI TRIDIB KUMAR CHAUDHURI : That much I know.

MR. SPEAKER : What shall we do ? What do you want me to do ?

SHRI TRIDIB KUMAR CHAUDHURI : The West Bengal Government have sent the Bill. They have approved the Bill.

MR. SPEAKER : Now, what do you want me to do ?

SHRI TRIDIB KUMAR CHAUDHURI - I only want to know this. I want to know whether Government will be ready to present this Bill in this session.

MR. SPEAKER : That cannot be answered. It is not a Question Hour which is extended now. If you want to tell something to the Speaker you can say.

SHRI S. M. BANERJEE (Kanpur) : Sir, last time when the strike was withdrawn this House was assured that a comprehensive legislation will be brought in. The session is coming to an end. This is a very important matter. The right to strike was withdrawn. We have no right to strike. The recognition has been withdrawn of various associations and unions: Since the Prime Minister is here, I would like her to hear me. Many employees have been taken back. If the Bill is not coming in this session, it may have to be taken up in the next session. The recognition of the various federations and unions was withdrawn. Since the Bill is to come. I wish to say that the recognition should be restored and some statement should be made. That is my submission.

श्री प्रकाशबीर शास्त्री (हापुड़) : अध्यक्ष महोदय, आपकी स्वयं स्मरण होगा कि जिस समय बजट अधिवेशन प्रारम्भ हो रहा था तो बजट पर चर्चा प्रारम्भ होने से पूर्व नो डेट यैट नेम्ड मोशंस की चर्चा आई तो आपने यह कहा कि मिनिस्ट्रीज की डिमांड्स समाप्त हो जाने के बाद ही इस प्रकार के प्रस्ताव पर विचार किया जा सकता है। अब केवल एक सप्ताह और है और करीब 250 नो डेट यैट नेम्ड मोशंस आयेंगे, उनमें से एक मोशंस को केवल स्वीकार किया गया और उसमें संसद कार्य मंत्री श्री रघुरमैया भी मौजूद थे, उन्होंने इस बात को स्वीकार किया कि इसके सम्बन्ध में मुझे कुछ संकेत मिले हैं कि इसको हम स्वीकार कर लें। श्री भंडारे उस समिति के अध्यक्ष हैं। तो केवल एक मोशन स्वीकार हुआ और अगले सप्ताह में भी उसे नहीं लिया जा रहा है जब कि उसके सम्बन्ध में कॉलिंग अटेंशन के द्वारा राज्य सभा

में चर्चा हो चुकी, लेकिन लोक सभा में इस प्रकार के महत्वपूर्ण प्रश्न पर कि राजनीतिक पार्टियों को भाड़ में आकर इस देश में जो हिंसात्मक कार्यवाहियां बढ़ती चली जा रही हैं, किस प्रकार से उसको रोका जा सकता है, लोक सभा के सदस्यों को उसके ऊपर विचार करने का भ्रवसर न दिया जाय, यह बात उचित नहीं है। मैंने आपको भी पत्र लिखा है और एक पत्र श्री रघुरमैया को लिख करके याद दिलायी है कि उन्होंने उसके लिए आश्वासन दिया था तो अगले सप्ताह की कार्य-सूची में कम-से-कम एक उस अनियत दिन वाले प्रस्ताव को अवश्य रख लें।

SHRI NATH PAI (Rajapur) : I endorse the plea made by my hon. friend Shri Bakar Ail Mirza, because the question was raised by me in this House and you adjourned the House ; before that, you had said that the matter will be taken into consideration because the statement regarding Telengana was laid on the Table of the House by the Prime Minister. I would like to support the plea made by my hon. friend Shri Banerjee. We called on the Prime Minister and urged upon her the necessity of restoring the recognition to the unions.

SHRI M. R. MASANI (Rajkot) : No.

SHRI S. M. BANERJEE : Mr. Masani is not Government.

SHRI NATH PAI : What did you say ? You do not want unions to be recognised ? This is the new line we see between you and Mr. Masani. The other day you questioned somebody making an alliance between Swatantra and Marxist party during the discussion on the Finance Bill. But now I am seeing alliance between you and Mr. Masani.

This is an old affair which is being revived now.....(Interruptions).

MR. SPEAKER : Please address the Chair.

SHRI NATH PAI : Shri Masani is so senior a Member that I cannot afford to

ignore him if he interrupts me. We do not know what happens.

Sir, you have been kind enough to mention that I have given notice of two Bills regarding succession because there is a lacuna in the Constitution- I had thought that in view of your remarks and the Business Advisory Committee either the Leader of the House or the Minister of Parliamentary Affairs would tell us that either they accept my Bill regarding succession or they do not. Since you have been kind enough to mention, they should not spring a surprise on the House in regard to such an important matter. May I request the Leader of the House to tell us where the matter stands with regard to this ? You have been kind enough to mention it yourself.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, दो-दो बार आर्डर पेपर पर यह सवाल आ चुका है...

MR. SPEAKER : I do not know where to stop.

श्री शिवबन्धु झा (मधुबनी) : आप तीन-चार प्रादमियों को ही मौका देते हैं, यह क्या तरीका है ?

अध्यक्ष महोदय : आप तीन घंटे पहले से बोलना चाहते हैं, मैं सोच रहा हूँ कि आपको चान्स देना पड़ता है

I am only trying to help you.

श्री शिव बन्धु झा : अध्यक्ष महोदय, मैं कहाँ छठा हूँ, मैं कहाँ दखल दे रहा हूँ। यह तो आप गलत तरीका अस्तियार कर रहे हैं। ये पूछना चाहते हैं तो आप इनको मौका दीजिये।

श्री रामावतार शास्त्री : अध्यक्ष महोदय, इस हाउस में दो-दो बार आर्डर-पेपर पर खुदाबख्श लायब्रेरी, पटना का मामला आ चुका है, बिल पेश हो चुका है, उस पर बहुत से माननीय सदस्यों ने संशोधन भी पेश किये हैं— लेकिन अभी तक वह बिल पता नहीं कहाँ पड़ा है। क्या उस बिल को सरकार लाना भी चाहती है या नहीं, इसके बारे में अपनी नीति बतलायें ?

SHRI SAMAR GUHA *rose*

MR. SPEAKER : Do you also want to speak ?

SHRI HUMAYUN KABIR *rose*.

MR. SPEAKER : Do you also want to speak ?

SHRI HUMAYUN KABIR (Bsrhat) : No. Sir. Is one permitted to move a closure on this ?

MR. SPEAKER - He is already on his legs. When he sits, we will close.

SHRI SAMAR GUHA (Contai) : I will only submit to you one thing. During the last session, you, in your wisdom, admitted a motion on the Urban Development of Calcutta. As the pressure of work was very heavy, you were kind enough to announce in the House that the subject would be taken up in the next session. When the next session came, I tried to draw your attention to it and you said that there is a change in the Government and it will not be proper. When you made that announcement that the matter would be taken up in the next session, naturally it was in your mind that there would be mid-term election and a new Government would be installed. That does not stand in the way of taking it up for discussion in the House. The West Bengal Chief Minister, Deputy Chief Minister and other Ministers raised this issue of Urban Development in Calcutta. I will submit that many foreign visitors and many other people have said that Calcutta is a dying city. Should that term 'dying city' be heard in this House also ? I will appeal to you to set apart some time for discussing this subject.

MR. SPEAKER : The question is :

"That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 7th May, 1969"

The motion was adopted,

SHRI SURENDRANATH DWIVEDI : We have put some relevant questions to the Prime Minister.

MR. SPEAKER : What can I do ? She has taken note of all the points raised. Off hand. I do not think anybody can answer them. I should not have allowed this, I made a mistake. It was done in a moment of weakness. From the next session, I think I should allot one day—there will be no Business Advisory Committee—when we should discuss what subjects should be discussed during the other days. Now I did this in a moment of weakness.

Now points have been raised by senior members and the Minister may kindly...

SHRI NATH PAI : Let us know what she wants to say.

MR. SPEAKER : Certainly. I am prepared to hear.

SHRI NATH PAI : I fail to understand why the Minister of Parliamentary Affairs cannot say something on this. There was no intention on our part to defy you. Your words are unexceptionable, but the tone was such that we thought you were referring to us as being obstructionist. There was no intention on the part of anyone who participated in this discussion to defy you : but it is a well-established custom here to suggest amendments when the report of the Business Advisory Committee is before us. If you want to discontinue the Business Advisory Committee, it is your right to do so and we have no intention to defy your ruling.

MR. SPEAKER : Every member has a right to move amendments.

SHRI NATH PAI : You yourself said that this is the last Business Advisory Committee.

MR. SPEAKER : If he is replying, I have no objection.

SHRI KRISHNA KUMAR CHATTERJI (Howrah) : Are we to infer from what you have said that henceforth the Business Advisory Committee will not function ?

SHRI RAGHU RAMAIAH : So far as the present motion is concerned, it is

confined to the time allotment to Shri Nath Pai's Bill. But they have raised other issues. As you have seen, one is as important as the other. I do not think any one of the matters mentioned is less important than the other. It is a question of finding time.

Take, for instance, the matter referred to by Shri P. V. Shastri. We had said in that meeting that we have no objection to discuss it, but it is again a question of finding time. Similarly the Report of the Committee on Defections. There is a Government Motion on it. We are also anxious about it. But it is a question of finding time. You know yesterday in the Business Advisory Committee how much we had to stretch to find time.

SHRI M. L. SONDHY : For Ladakh you could find one hour.

SHRI RAGHU RAMAIAH : In regard to some of these matters, we are also anxious to discuss them. It is for the Business Advisory Committee. If they could find time, we have no objection.

SHRI NATH PAI : This is serious. We are not obstructionist. The Leader of the House is present here. You had mentioned about the Succession matter. Do they intend to accept my Bill regarding succession or do they intend to bring their own Bill? I say this because we should not be taken by surprise.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I thought you had already said that the Government in the Home Ministry would bring it forward. I cannot say now in what form it will be.

SHRI BAKAR ALI MIRZA : For a whole month, we have been pressing for a discussion after the statement made by the Prime Minister and the commitment made by the Speaker. This is in regard to the Telengana matter.

SHRI RAGHU RAMAIAH : All the other matters also have been pending for more than a month. It is a question of finding time.

SHRI S. KANDAPPAN (Mettur) : That is not an excuse for not bringing it up for discussion.

SHRIMATI INDIRA GANDHI : I would only say that I would support what the hon. Speaker has said. He has said that members have made their points and the Minister has noted them. I do not think any useful purpose would be served by repeating them.

MR. SPEAKER : Let us see.

SHRI S. M. BANERJEE rose—

MR. SPEAKER : No. I am on my legs. We shall take up the next item.

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12.47 hrs.

MOTION RE : FOURTH FIVE YEAR PLAN—DRAFT.

MR. SPEAKER : We shall now take up the Motion concerning the Fourth Five Year Plan-Draft. Seven hours have been allotted to it. Yesterday we discussed the allotment of time for this. We could find this much of time. Shri Nambiar wanted two more hours. But it was with great difficulty we could find this much time even for the Plan discussion. Let us make it effective. If it has to be extended by half an hour or 45 minutes by way of marginal adjustment, that could be done, but there cannot be very much extension of it.

The Prime Minister.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I beg to move :

"That the 'Fourth Five Year Plan 1969-74—Draft' laid on the Table of the House on the 21st April 1967, be taken into consideration".

I should like to express my pleasure in initiating this debate on the Plan and in seeking the views of hon. members, and through them, of the public on the Fourth Five Year Plan on which we have just embarked at the beginning of last month.